## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.09.2017</u>

Name of the Company:

VITOL S.A.

V/s.

Asian Natural Resources (India) Ltd. & Ors.

Section of the Companies Act:

Section 60(5)(c) and 65 of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Shi Nitin H. Parille IPR Asian Nodway North
Resources(2)

2. Letter Applicant Applicant Advocate Applicant Monaal.

ADITYA KRISHNAMURTHY

hazet Advocate Ferance Muniter De

APPLICANT

Baujer Bhaget a. R. Shoth

Alv. & Solicit

Advocate

R13. R18

## <u>ORDER</u>

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy present for Applicant/VITOL S A. Learned Advocate Mr. Arjun Sheth present for Respondent Nos. 13 to 18. Learned Advocate Mr. Baiju Bhagat present for IDBI in IA 230/2017.

Proof of service on IRP filed.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondents no. 13 to 18.

Learned IRP Mr. Nitin Parikh present in person.

Objections filed by Respondents no. 13 to 18.

IRP filed report.

At request of Learned Counsel for Applicant on the ground that Learned Senior Counsel is engaged in Hon'ble High Court.

List the matter on 19.09.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of September, 2017.